

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

22. IA 4874/2023 in C.P. (IB)/1624(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.04.2024**

**NAME OF THE PARTIES:- IA 4874/2023 Cs Anagha Anasingaraju
Liquidator for M/S. Pandit Automotive
Private Limited Vs. Bank of Baroda
(Earlier Vijaya Bank)
IN THE MATTER OF
Reliance Commercial Finance Ltd.
V/s
Pandit Automotive Private Limited**

**Section: Rule 11 of NCLT, 2016 Sec 60(5) Sec 42, U/s 7 of
Insolvency and Bankruptcy Code, 2016**

ORDER

IA 4874 of 2023:- Counsel, Avinash R Khanolkar a/w Surekha
appeared for the Applicant, Counsel, Shadab Jan a/w Shreyansh Desai
appeared for the Respondent nos. 1 and 2 and Counsel, Prachi
Wazalwar appeared for the Income Tax Department through VC. At joint
request of the Counsel for the parties list this matter on **15.05.2024**.

SD/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

SD/-

KULDIP KUMAR KAREER
Member (Judicial)